## GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 1745 TO BE ANSWERED ON 06.03.2018

### SUB-CATEGORISATION OF SCs

## 1745. SHRI NANDI YELLAYAR:

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Andhra Pradesh Legislative Assembly during April 2000 had categorized 59 Scheduled Castes into A, B, C, D Groups allotting 7%, 6% and 1% to A, B, C, D Groups respectively and all were benefitted equally at National Level but Supreme Court had struck it down stating that it needed Constitutional Amendment;
- (b) if so, whether any steps has been taken for amending Article 341 of the Constitution;
- (c) if so, the details thereof and the progress made so far in this regard; and
- (d) the status of sub-categorization of Scheduled Castes in each State of the country?

#### ANSWER

# MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (d): The Andhra Pradesh Legislative Assembly enacted the Andhra Pradesh Scheduled Castes (Rationalisation of Reservation) Act, 2000 categorising 59 Scheduled Castes (SCs) of the State into A,B,C,D groups and allotted 15% reservation meant for SCs in the State to them 1%,7%, 6% and 1% respectively. The Supreme Court in the case of E.V.Chinnaiah Vs. Andhra Pradesh and Ors. declared the said Act as ultra vires the Constitution.

A National Commission to examine the issue of Sub- categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) had been set up in the year 2006-07. The NCSCSC in its report submitted on 01.05.2008 had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of SCs. No decision has been taken in the matter as the Government has decided to elicit views of the major stake holders viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC. In view of judgment of Apex Court in aforesaid case, States cannot sub-categories the Scheduled Castes.